IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT - III

(IB)-401(ND)/2017

IN THE MATTER OF:

Deepak Khanna

APPLICANT / PETITIONER

Vs

Earth Infrastructure Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy of India

Order delivered on 10.10.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER :- Mr. Sunit Bhardwaj, Proxy Counsel

For the RESPONDENT

ORDER

Learned Proxy Counsel for the petitioner seeks for an adjournment as it is represented that the Learned Counsel for the petitioner due to personal inconvenience is unable to attend the hearing. Taking into consideration the said representation the matter is adjourned to 17th October 2017.

> (R. VARADHARAJAN) MEMBER (JUDICIAL)